

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 650 of 2019

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd. ...Appellant

Vs

Sima Hotels & Resorts Ltd.Respondent

Present:

For Appellant: Ms. Gayatri Gulati, Advocate

For Respondent: Ms. Lakshmi and Ms. Pragati, Advocates

ORDER

13.08.2019 By way of last chance, the learned Counsel for the Respondent is allowed to file reply as to whether Corporate Debtor's land on which Sima Hotels & Resorts Ltd is situated is undergoing 'Corporate Insolvency Resolution Process' or not. Learned Counsel will also make it clear as to whether in absence of joint proceeding against Sima Hotels & Resorts Ltd. (Respondent-'Corporate Debtor' herein), the Resolution Process against the land holder 'Corporate Debtor', on which the hotel is situated, will be successful?

Reply Affidavit may be filed by Respondent within one week. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case 'for Orders' on **4th September, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)